

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 20
CP 35/241-242/PB/2022

IN THE MATTER OF:

Flovel Hydro Technogies Pvt Ltd. &anr. ... Applicant/Petitioner
Vs
Mecamidi HPP India Pvt Ltd &Ors. ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Sudhir K. Makkar, Sr. Adv. Mr. Anirudh Wadhwa,
Ms. Saumya Gupta, Mr. Kanishk Garg, Mr. Kartik
Gupta, Advs.
Mr. Nakul Mohta and Bharat Monga Advocates for GH
Energy Pvt. Ltd.
For Respondent : Mr. Saket Singh, Advs. for Contemnor No. 1, 2 & 3

ORDER

Ld. Sr. Counsel Mr. Sudhir Makkar for the petitioner appeared.

Ld. Counsel Mr. Saket Singh for the Contemnor No. 1 to 3 appeared and stated that the Ld. Sr. Counsel Mr. P. Nagesh is engaged otherwise.

Ld. Counsel Mr. Bharat Monga for contemnor No. 5 appeared.

Today, this is a special Bench and the matter is being heard by the Regular Principal Bench.

Therefore, we deem it appropriate to list the matter before the Regular Principal Bench **on 02.05.2024.**

-sd-

AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

-sd-

BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)